CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 58 OF 1997 IN O.A. NO. 2123 OF 1996

Monday, this the 25th day of February, 1997.

HON'BLE SHRI JUSTIÇE K. M.AGARWAL, CHAIRMAN HON'BLE SHRI'S. R. ADIGE, MEMBER (A)

Ram Chander S/O Mammnia R/O Qr. No. 20-G, Railway Colony, Bhoor Bharat Nagar, Ghaziabad (UP).

... Petitioner

(By Shri Yogesh Sharma, Advocate)

versus

Shri K. K. Chaudhary, Divisional Railway Manager, Northern Railway, Delhi Division, Near New Delhi Railway Station, New Delhi.

... Respondent

O R D E R (ORAL)

Shri justice K. M. Agarwal -

Heard the learned counsel for petitioner.

2. While dismissing 0.A. No. 2123/1996 at the admission stage on 3.10.1996, this Tribunal directed the second respondent to consider the representation, A-5, of the applicant and to pass a speaking order thereon within a period of three months from the date of the order. The petitioner was allowed to serve a copy of the said order of the Tribunal Dasti on the respondents. The learned counsel for the petitioner submits that he had served a copy of the order Dasti on 7.10.1996 on the respondents. However, a copy of the Dasti alleged to have been served on the respondents shows that it was served only on the Northern Railway

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Headquarters Office and Central Registry of the Divisional Office on 7.10.1996. As the O.A. was against the Union of India and the Divisional Railway Manager, Northern Railway, it is difficult to say if the aforesaid service may be held to be good service, particularly when contempt proceedings are quasi criminal in nature.

- 3. Under the circumstances, we do not feel inclined to initiate contempt proceedings against either of the respondents at this stage and direct a copy of the order dated 3.10.1996 in O.A. No. 2123/1996 to be served by the Registry of the Tribunal on the second respondent immediately and we also direct and also hope and trust that on receipt of the notice, the second respondent shall carry out the direction made by the Tribunal in the said case within a period of two months from the date of receipt of a copy of the said order dated 3.10.1996.
- 4. Subject to the aforesaid observations and directions, this contempt petition is hereby summarily dismissed.

(K. M. Agarwal) Chairman

(S. R. Adige)
Member (A)

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